
(2023) 10 MP CK 0004
In the Madhya Pradesh High Court
Case No : Writ Petition No. 25129 Of 2023

Dilip Kumar

APPELLANT

Vs

State Of Madhya Pradesh And Others

RESPONDENT

Date of Decision : 03-10-2023

Acts Referred:

Madhya Pradesh Land Revenue Code, 1959 — Section 129

Citation : (2023) 10 MP CK 0004

Hon'ble Judges : Vivek Rusia, J

Bench : Single Bench

Advocate : Nitin Singh Bhati, Kushal Goyal

Final Decision : Disposed Of

Judgement

Vivek Rusia, J

The grievance of the petitioner is that despite submission of application u/s. 129 of the M.P. Land Revenue Code (MPLRC), the Tehsildar has not taken any action.

The copy of the application u/s. 129 of the MPLRC is filed as Annexure P/1. Thereafter, a complaint was made to the Collector vide Annexure P/2. In Annexure P/1, there is no acknowledgement as to whether it was not submitted before the Tehsildar or not? In absence of such acknowledgement, this Court cannot hold that there is an inaction on the part of the Tehsildar. For invoking Section 129 of the MPLRC any land owner or agriculturist can file an application at any time. Let an appropriate application be filed before the Tehsildar.

With the aforesaid, this petition stands disposed of.